

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH

ITEM No. 127
422/2016

IN THE MATTER OF:

Bank of Baroda	...	Applicant / Petitioner
Vs		
Metaphor Exports Pvt Ltd.	...	Respondent

Under Section 433(e) and 434, 439 (CIRP)

Order delivered on 10.12.2018

Coram:

Dr. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENTS:

For the Applicant:	Mr. Amol Vyas & Ankit Jain, Advocates
For the Central bank:	Mr. Ms Reema Khorana & Kartik Rathi, Advocates

ORDER

Due to paucity of time, the matter cannot be taken up for hearing, list
on 9th January, 2019.


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)